



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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30th June 2022  
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16th Mithunam 1197  
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No. } 2180

### SECRETARIAT OF THE KERALA LEGISLATURE

#### NOTIFICATION

No.11723/Legn.3/2022/Leg.

*Dated, Thiruvananthapuram, 30<sup>th</sup> June 2022.*

The Kerala Khadi and Village Industries Board (Amendment) Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum, is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

Kavitha Unnithan  
Secretary-In-Charge



**THE KERALA KHADI AND VILLAGE INDUSTRIES BOARD  
(AMENDMENT) BILL, 2022**

A

BILL

*further to amend the Kerala Khadi and Village Industries Board Act, 1957*

*Preamble.*- WHEREAS, it is expedient further to amend the Kerala Khadi and Village Industries Board Act, 1957 (9 of 1957) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Khadi and Village Industries Board (Amendment) Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 6.*- In the Kerala Khadi and Village Industries Board Act, 1957 (9 of 1957), in clause (b) of sub-section (1) of section 6, the symbols and words, “, a deaf-mute or a leper” shall be omitted.

**STATEMENT OF OBJECTS AND REASONS**

Clause (b) of sub-section (1) of section 6 of the Kerala Khadi and Village Industries Board Act, 1957 provides that a person shall be disqualified for being appointed or for continuing as a member of the Board, if he is of unsound mind and stands so declared by a competent court, a deaf-mute or a leper.

2. The Hon'ble Supreme Court vide order dated 5<sup>th</sup> July, 2018 in Pankaj Sinha V. Union of India and others (W.P.(C).No.1151/2017) directed the Union of India and the State Governments to apprise the court about the steps taken with regard to the repeal of the provisions where leprosy has



been treated as a stigmatic disability. Based on the above order the Law Reforms Commission proposed the Government to consider the draft bill recommended as per the Law Reforms Commission Report, 2021. The Government examined the said proposal and decided to remove the discriminations and disqualifications meted out by the people affected with leprosy and also decided to remove the discriminations and disqualifications meted out by deaf and mute. For the above purpose, the Government have decided to amend clause (b) of sub-section (1) of section 6 of the Kerala Khadi and Village Industries Board Act, 1957.

3. The Bill is intended to achieve the above object.

### **FINANCIAL MEMORANDUM**

The Bill, if enacted and brought in to operation, would not involve any additional expenditure from the Consolidated Fund of the State.

P. Rajeeve

